



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 342 দিশপুৰ, বৃহস্পতিবাৰ, 12 মে', 2022, 22 ব'হাগ 1944 (শক)
No. 342 Dispur, Thursday, 12th May, 2022, 22nd Vaisakha, 1944 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 12th May, 2022

No. LGL.78/2022/13.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 9th May, 2022 is hereby published for general information.

ASSAM ACT NO. X OF 2022

(Received the assent of the Governor on 9th May, 2022)

**THE ASSAM AID TO INDUSTRIES
(SMALL AND COTTAGE INDUSTRIES) (REPEALING) ACT, 2022**

AN ACT

to repeal the Assam Aid to Industries (Small and Cottage Industries) Act, 1955.

Preamble

Whereas it is expedient to repeal the Assam Aid to Industries (Small and Cottage Industries) Act, 1955;

**Assam Act
No. II of
1956**

It is hereby enacted in the Seventy-third Year of the Republic of India, as follows :-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam Aid to Industries (Small and Cottage Industries) (Repealing) Act, 2022.
- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

**Repeal and
savings**

2. (1) The Assam Aid to Industries (Small and Cottage Industries) Act, 1955 is hereby repealed.
- (2) Notwithstanding such repeal of the Act as mentioned in sub-section (1) above, anything done or action taken or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act, so repealed, before the date of commencement of this repealing Act, shall be deemed to have been validly done or taken under the repealed Act.

**Assam Act
No. II of
1956**

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.